

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
(DELHI BENCH 'A' : NEW DELHI)  
BEFORE SH. G.S.PANNU, HON'BLE PRESIDENT  
AND  
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.612/Del/2023, A.Y. 2013-14  
ITA No.613/Del/2023, A.Y. 2014-15  
ITA No.614/Del/2023, A.Y. 2015-16

Sh. Ashish Garg B-16, Sector-2, Noida - 201301 PAN No. AEJPG9666H <b>(APPELLANT)</b>	Vs.	ACIT, Central Circle-2, New Delhi <b>(RESPONDENT)</b>
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Assessee by	Sh. Amit Goel, CA & Sh. Pranav Yadav, Adv.
Revenue by	Shri Javed Akhtar, CIT-DR

Date of hearing:	28.08.2023
Date of Pronouncement:	31.08.2023

**ORDER**

**PER ANUBHAV SHARMA, JM:**

The appeals have been preferred by the assessee against the appellate order dated 30.12.2022 of Commissioner of Income Tax (Appeals)-23, New Delhi for Assessment Year 2013-14, 2014-15 & 2015-16 respectively whereby the appeal of the assessee against assessment order u/s 153A r.w.s 143(3) of the Income Tax Act, 1961 dated 09.04.2021 passed by Assistant Commissioner of Income Tax, CPC, Central Circle-2, Delhi (hereinafter referred to as the Ld. AO).

2. During the course of hearing, the Ld. Counsel for the assessee submitted that he has instruction to withdraw these appeals and filed a consolidated application to that effect. Para 2 of the application, being relevant, is reproduced as below ;

*“2. In the impugned assessment orders dated 09/04/2021 under the present appeal, no independent addition has been made. The assessing officer has merely adopted the last assessed income as per earlier assessment orders dated 11/01/2018. The appeals in respect of the earlier assessment orders dated 11/01/2018 are being separately pursued.*

*Accordingly, the present appeals are being withdrawn.*

*So, you are requested to allow the withdrawal of same.”*

3. The Ld. DR has no objection if the appeals are allowed to be withdrawn.
4. In view of the above, the appeals of the assessee are dismissed as withdrawn, with no liberty of restoration or filing the appeal on same grounds.

**Order pronounced in the open court on 31<sup>st</sup> August, 2023.**

**Sd/-  
(G.S.PANNU)  
PRESIDENT**

**Sd/-  
(ANUBHAV SHARMA)  
JUDICIAL MEMBER**

Dated :31<sup>st</sup> /08/2023

\*Binita, Sr. P.S.\*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi